

CENTRAL ADMINISTRATIVE TRIBUNAL
MUMBAI BENCH
REVIEW PETITION NO.47/2000 IN DA-487/2000
DATED THE 10TH DAY OF OCT., 2000

CORAM: HON'BLE SHRI B.N. BAHADUR, MEMBER(A)

Shri U.A.Khan
V/s.
... Review Petitioner
(Original Applicant)

Union of India & 3 Ors. Respondents

ORDER

This is a Review Petition made by Shri U.A.Khan in respect of the orders made in OA No.487/2000 on 24/7/2000. I have gone through the Review Petition.

2. The Applicant has contended that this Tribunal has erred in concluding that the Application is hit by limitation, in rejecting the application at the stage of Admission. He also is aggrieved by the fact that the notice to the other side was not issued before deciding the case. If he is aggrieved by the decision regarding limitation or any other point, it is open for him to agitate the matter in an appropriate forum as per law. This cannot become a ground for reagitating the matter in a Review Petition. It is also not clear how the applicant can be aggrieved if notice is not served to the other side before deciding the case.

3. Other points raised in the application also relate to
merits of the case.

4. Since there is no error apparent on the face of the record discernable and since there is no ground either relating to any new fact having come to light, there is no ground on which this Review Petition can be held to be sustainable. Hence, the Review Petition is devoid of merit and is rejected. No costs.

Bordahadie

(B.N.BAHADUR)
MEMBER(A)